

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:219
ANSWERED ON:23.02.2010
DEPUTATION POLICY
Bali Ram Dr.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any deputation policy for the deployment of personnel in various Central Para Military Forces (CPMF);
- (b) if so, the details thereof;
- (c) the details of such personnel of deputation in various CPMFs;
- (d) whether there are several cases of violation of deputation policy in various CPMFs including repeated deployment on deputation of the same personnel in the same force and non-repatriation even after completion of deputation period;
- (e) if so, the details thereof and the reaction of the Government thereto; and
- (f) the details of the steps taken by the Government to ensure strict compliance of the provisions of the said deputation policy in the CPMFs?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a) Yes, Madam.
- (b) & (c) Officers from IPS, Army, Air Force and other organizations / services come on deputation to CPMFs as per existing provisions in the Recruitment rules against the posts earmarked for filling up through deputation.
- (d) No, Madam. Officers are taken on deputation are granted extension and are repatriated prematurely after approval of competent authority according to rules.
- (e) Does not arise.
- (f) Existing policy and guidelines for deputation are being followed strictly.